Affidavit to be furnished by the candidate along with Nomination Paper

Before the Returning Officer

For election to Bihar Legislative Assembly

From 151, PARBATTA ASSEMBLY CONTITUENCY (BIHAR)

I. RAMANAND PRASAD SINGH, son of Late Arogya Singh Aged 74 years, resident of Village- Jorawarpur, Post-Jorawarpur Nayagaon, PS- Parbatta Thana, District- Khagaria, Pin Code- 851215 a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by JANTA DAL (UNITED) Political Party.
- (2) Details of PAN and status of filling of income Tax return:

Sr No.	Names	PAN	The financial year for which the last income tax return has been filed	Total income shown in income tax return (in Rupees)
1	Ramanand Prasad Singh	AVYPS7942J	2013-14	Rs. 10,46,560/-
2	Bindu Singh	CHFPS7844Q	2013-14	Rs. 5,13,800/-

(3) The following case(s) are pending against me in which cognizance has been taken by the court:-

(i) The following case (s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more:-

(a)	Case/ first information Report No./Nos. together with complete details of concerned police station/District/State	Gogri P5 case no. 170/2010, District- Khagaria.
(b)	Section(s) of the concerned Act (s) and short description of the offence (s) for which charged	134 (B) of the Representation of the People Act, 171 of IPC
(c)	Name of the court, case no. and date of order taking cognizance	Judicial Magistrate First Class, Khagaria, 10- 01-2011
(d)	(d) Court (s) which framed the charge (s)	JMFC, Khagaria
(e)	Date (s) on which the charge (s) was/were framed	12-10-2011
(f)	Whether all or any of the proceedings (s) have been stayed by any Court (s) of competent jurisdiction	No

(ii) The following case (s) is/are pending against me in which cognizance has been taken by the court [other than the cases mentioned in item (i) above]:-

(a)	Name of the Court, Case No. and date of order taking cognizance	NIL
(b)	The details of cases where the court has taken cognizance, section (s) of the Act (s) and description of the offence (s) for which cognizance taken	NIL
(c)	Details of Appeal (s)/Applications (s) for revision (if any) filed against the above order (s)	NIL

 I have not been convicted, of an offence (s) referred to in sub-section (1) or sub-section (2), or covered in sub-section (3), of section 8 of the Representation of the people Act, 1951 (43 of 1951) and sentenced to imprisonment for one year or more. If the deponent is convicted and punished as aforesaid, he shall furnish the following information: NIL

In the following case, I have been convicted and sentenced to imprisonment by a court of law:

(a)	The details of cases, section (s) of the concerned Act (s) and description of the offence (s) for which convicted	NIL
(b)	Name of the Court, Case No. and date of order (s)	NIL
(c)	Punishment imposed	NIL
(d)	Whether any appeal was/has been filed against the conviction order, if so, details and the present status of the appeal.	NIL

2) That I give herein below the details of the assets (movable and immovable etc.) on myself, my spouse and all dependents:

DETAILS OF MOVABLE ASSETS:

- Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.
- Note: 2. In case of deposit/investment, the details including Serial number, amount, date of deposit, the scheme, name of the Bank/institution and Branch are to be given.
- Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Note: 4. Dependent here has the same meaning as assigned in Explanation (v) under section 75A of the Representation of the People Act, 1951.

Note: 5. Details including amount is to be given separately in respect of each investment.

Sr. No.	Description	Self	Spouse	Depend ent 1	Depen dent 2	Depend ent 3
(i)	Cash in hand	RS: 65,000/-	Rs. 25,000/-	NIL	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Banking Financial Companies and Cooperative societies and the amount in each such deposit	(A) Saving Bank Accounts (1) United Bank Of India, Kankarbagh. Patna. A/c no- 58696 Rs- 5,95,381.07 (2) Indsulnd Bank, Kankarbagh. Patna A/c no- 1500000000121	(1) Bank Of India, Birchand Patel Path,	NIL	NIL	NIL

		D+ 74 155 51		MIII	NIII .	NIII
		Rs- 74,155.51 (4) Union Bank Of India, Parbatta A/c no- 370502010971692 Rs- 6,13,574/- (5) Bank Of India, Birchand Patel Path, Patna A/c no- 441010110002241 Rs- 63,073/- (6) State Bank Of India, Vidhan Sabha, Patna A/c no- 10839463745 Rs- 21,53,366.89 (7) Canara Bank, Vidyut Bhawan, Patna A/c no- 8531101006641 Rs- 7,39,365.18 (8) State Bank Of India, Parbatta A/c no- 8531101006641 Rs- 7,39,365.18 (8) State Bank Of India, Parbatta A/c no- 20067182824 Rs- 20,771/-		NIL	NIL	NIL
(iii)	Details of investment in Bonds, debentures/share s and units in companies/Mutua I funds and others and the amount	(1) IDBI Double Money Bond Certificate No. 595645 to 595669 each value Rs. 1000/- only. Current Market Value Rs- 1,00,000/- (2) UTI Master Equity Plan of 1993, four bonds of Rs. 100/- each units (a) 501152281- 501152380 (b) 501152381- 501152480 (c)501152481-	Bond Certificate no. 595595 to 595619 each valued Rs.1000/-current	NIL	NIL	NIL

(iv)	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial	501152580 (d) 501152581- 501152680 Current market value Rs- 25,000/- (3) 10% Share in Ramanand Health Care Pvt.Ltd. Patna. Current Market Value- 5,00,000/- NIL	NIL	NIL	NIL	NIL
	instruments in Post office of insurance Company and the amount.				400	
(v)	Personal loans/advance given to any person or entity including firm, company, trust etc., and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL	NIL
(vi)	Motor Vehicle's/Aircrafts /Yachts/Ships (Details of Make, registration number etc. year of purchase and amount)	(1) Fiat Car Model 1996, Make- Premier Fiat Company, Reg. No- BRZ 121, Current Market Value Rs- 20,000/- (2) Genera TAVERA NEO3 LT, (2014) Reg. No- BR01PF0121 Current Market Value Rs. 11,50,000/-		NIL	NIL	NIL
(vii	Jewellery, bullion and valuable thing (5) (give details of weight and value)	Gold Approx 60 grams (chain,		10000	NIL	NIL
(vii		(1)	NIL	Nil	NIL	NIL

	claims/interest	co- No-444954 Rs-1,00,000/- (2) DBBL Gun No- 154910 Made In Germany, Rs- 60,000/- (3) Revolver (No. FG 38274) Rs-60,000/-				
x)	Gross Total Value	Rs- 64,96,274.05/-	Rs- 16,62,390/-	NIL	NIL	NIL

B. Details of Immovable Assets:

Note: 1. Properties in joint ownership indication the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

r.	Description	Self	Spouse	Depend ent 1	Depend ent 2	Depend ent 3
(0.	Agricultural Land Location (s) Survey, number (s)	(A) At Mauza- Patpar, Dariyapur, PS- Parbatta, District_ Khagaria. Khata No 7, Khesra No- 156,187,157 (B) At Mauza- Patpar, Joravarpur, PS- Parbatta, District- Khagria. Khata No- 112, Plot No- 32,120 (c) At Mauza- Sirajabad, PS- Parbatta, District- Khagria Khata No- 20, Khesra No- 1592,1602,1603 (D) At Mauza- Jorawarpur, PS- Parbatta, District- Khagria	Khagria, Khata No- 262, Khesra No-	NIL	NIL	NIL
	Area (Total Measurement in acres)	14 Bighas 8 Kathas 16 Dhoor 10 Dhurki	12 Bigha 12 Katha 10 Dhurki	NIL	NIL	NIL
	Whether inherited property (Yes or No)	1 7 7 6 3 7 6 3 7 7 7 7 7 7 7 7 7 7 7 7 7	(A) YES (B) YES	NIL	NIL	NIL

	Date of purchase in case of self- acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any investment on the land by way of development construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate curentmarket value	A to D- Approx Rs- 15,00,000/-	(1) Approx 12,00,000/-	NIL	NIL	NIL
ii)	Nonagricultural land: Survey Number(s)	(A) Bijulia, Ramgarh Cantt. Hajaribagh Khata No- 68, Plot No- 8,9 (B) Villlage- Rauta, PO- Marar, District-	(A) Bijulia, Ramgarh Cantt. Hajaribagh Khata No- 68, Plot- 8,9 (B) Village- Rauta, PO- Marar, District- Hajaribagh	NIL	NIL	NIL
		Hajaribagh Khata No- 29, Plot No- 382	Khata No- 29, Plot No- 382			
	Area (Total measurement in sq.ft.)	(A) 6 decimal (B) 0.75 acres	(A) 8 decimals, 5 decimal, 6 decimals (B) 0.75 acres	NIL	NIL	NIL
T	Whether inherited property (yes or no)	(A) NO (B) NO	(A) NO (B) NO	NIL	NIL	NIL
	Date of Purchase in case of self- acquired property	(A) 24-11-1993 (B) 31-01-2004	(A) 02-06-1988 30-03-1990 24-11-1993 (B) 31-01-2004	NIL	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase	(A) 9,500/- (B) 80,000/-	(A) 8000/-, 5000/-, 9500/- (B) 80,000/-	NIL	NIL	NIL
	Any investment on the land by way of development construction etc.	(A) NIL (B) NIL	NIL	NIL	NIL	NIL
	Approximate current market value	(A) 10,00,000/- (B) 6,50,000/-	(A) 12,00,000/- 8,00,000/- 9,00,000/- (B) 6,00,000/-	NIL	NIL	NIL
iii)	Commercial Buildings (including apartments)-	NIL	(A) Rajeev Picture Palace Pvt. Ltd. Bijulia,	NIL	NIL	NIL

	Location (s)- Survey number (s)		Ramgarh Cantt. District- Hajaribagh Survey No- 68, Plot No- 8,9 (B) Apartment constructed by developer on Bhikhanpur, Shiv Shankar Sahay Road, Bhagalpur Khata No- 335, Khesra- 799,1365			8
	Area (Total measurement in sq. ft.)	NIL	(A) 50 decimals (B) 6 katha 1 dhur 6.75 dhurki	NIL	NIL	NIL
	Built-up Area (Total measurement in sq. ft.)	NIL	(A) 6000 sq. ft. (B) Share of approx. 10,000 sq. ft. in the super built up area.	NIL	NIL	NIE
	Whether inherited property (yes or no)	NIL	(A) NO (B) NO	NIL	NIL	NIL
	Date of purchase in case of self- acquired property	NIL	(A) Piece of 1 acre of land purchased on 22-10-1984 (B) Part of land got as gift on 12-05-1984 and another part acquired on 06-09-2001 and later developed into a multistory building by developer.	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase.	NIL	(A) 5,000/- (B) 2,01,000/-	NIL	NIL	NIL
	Any investment on the property by way of development constructionetc.	NIL -	(A) 10,00,000/- (B) Developed by builder	NIL	NIL	NIL
	Approximate current market value	NIL	(A) 1 crore (B) Share valued at Rs. 3,00,00,000/	NIL	NIL	NIL
v)	Residential Buildings (including	(A) MIG 350,	NIL	NIL	NIL	NIL

	apartments): Location (s) Survey number (s)	Lohianagar, Kankarbagh, Patna (B) Residential House at Village- Jorawarpur Satkhutti, PS- Parbatta, District- Khagaria Khata No- 525, Khesra No- 1179				
	Area (Total measurement in sq. ft.)	(A) 2.25 Katha (2800 sq. ft.) (B) 1 Khatha 7 dhur 5 dhurki	NIL	NIL	Nil	NIL.
	Built up Area (Total measurement in sq. ft.)	(A) 3265 sq. ft. (B) 1500 sq. ft.	NIL	NIL	NIL	Nil
	Whether inherited property (Yes or No)	(A) NO (B) YES	NIL	NIL	NIL	NIL
	Date of purchase in case of self- acquired property	(A) 20-08-1981 (B) NA	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	(A) 84,680/- (B) NA	NIL	NIL	NIL	NIL
	Any investment on the property by way of development construction etc.		NIL	NIL	NIL	NIL
	Approximate current market value	(A) 65,00,000/- (B) 4,00,000/-	NIL	NIL	NIL	NIL
(v)	Others (Such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v) above	Rs- 1,50,00,000/-	Rs- 3,57,00,000/-	NIL	NIL	NIL

3) I give herein below the details of liabilities/dues to public financial institutions and government:-(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

Sr. No.	Description	Self	Spouse	Dependent 1	Dependent 2	Dependent 3
(i)	Loan or dues to Bank/Financial institutions (s) Name of the Bank of financial institution, Amount	NIL	NIL	NIL	NIL	NIL

d	Outstanding, Nature of Loan				17-17	-
	Loan or dues to any other individuals/entity other than mentioned above Name (s), Amount outstanding, nature of loan	NIL	NIL	NIL	Nil	NIL
	Any other Liability	NIL	NIL	NIL	NIL	NIL
	Grand total of liabilities	NIL	NIL	NIL	NIL	NIL
ii)	Government dues to departments dealing with Government accommodation	NIL	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of water	NIL	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Dues to department dealing telephone/mobiles	NIL.	NIL	NIL	NIL	NIL
	Dues to department dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income tax dues	NIL	Nil	NIL	NIL	NIL
	Wealth tax dues	NIL	NIL	NIL	NIL	NIL
	Service tax dues	NIL	NIL	NIL	NIL	NIL
	Municipal/property tax dues	Nil	NIL	NIL	NIL	Nil
	Sales tax dues	NIL	NIL	NIL	NIL	NIL
	Any other dues	NIL	NIL	NIL	NIL	NIL
ii)	Grand total of all government dues	NIL	NIL	NIL	NIL	NIL
iv)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending	NIL	NIL	NIL	NIL	NIL

4) Details of profession or occupation:

(a) Self - Politics, Pensioner

(b) Spouse - Housewife, Business

5) My educational qualification is as under:-

Sr. No.	Degree	Board/University	Year of Passing	
01	Matriculation	Bihar School Examination Board, Patna		
02	Intermediate	termediate Bhagalpur University, Bhagalpur		
03	Graduation (B. Tech. (Bachelor of Technology)	Leeds University, UK	1967	

ye details of highest School/University education mentioning the full form of the certificate/diploma/degree yourse, name of the School/College/University and the year in which the course was completed.)

PART- B

6) ABSTRACT OF THE DETAILS GIVEN (1) TO (10) OF PART- A

1	Name of the candidate			Shri Ramanand Prasad Singh							
2	Full Postal Address					Village- Jorawarpur Satkhutti, PO- Nayagaon, PS Parbatta, District- Khagaria					
3	Number and name of the	constituency	and state	151 Parbatta General Assembly Constituency Bihar							
4	Name of the political p candidate	arty which	ty which set up the			Janta Dal (United)					
5	 (i) Total number of pending cases where charges have been framed by the court for offences punishable with imprisonment for two years or more. 				One						
	(ii) Total number of pe court (s) have taken cog cases mentioned in item (NIL.									
6	Total number of cases in which convicted and sentenced to imprisonment for one year or more [except for offences referred to in sub-sections (1), (2) or (3) of section 8 of Representation of the People Act, 1951]				NIL						
7		PAN of	Year for last in tax return	ncome	Total in	come shown					
	(a) Candidate AVYPS79421		2013-14	Rs- 10,4		6,560/-					
	(b) Spouse	CHFPS7844C	2013-14		Rs- 5,13,800/-						
	(c) Dependents	NIL	NIL		NIL						
3	Details of assets and liabil	ities in Rupee	s								
	Description	Self	Spouse		epende : 1	Depende nt 2	Dependent 3				
Ą	Movable Assets (Tot Value)	al 64,96,2 74.05/-	16,62,390/	/- N	it	NIL	NIL				
	Immovable Asset						1 (A) (A) (A)				
	Purchase price of self- acquired immovable property		/- 3,08,50	10/- NIL		NIL	NIL				
	i Development/construction cost of immovab property after purcha (if applicable)	le	10,00,0	000/-	NIL	NIL	NIL				
	i Approximate curre i market price of	Approximate current			NIL	NIL	NIL				
	(total Value) (b) Inherited asse			0,000/	NIL	NIL	NIL				

4	١.	Liabilities										
	1	Government Due: (Total)	s N	HL	NIL	N	lil	NIL	NIL			
		Loans from bank financial institutions and others (Total)		IIL	NIL	N	IIL	NIL	NIL			
10	Liabilities that are under dispute											
	1	Government Dues (Total)	NIL	Nil	NIL	NIL		NII				
	1	Loans from bank, financial institutions and others (Total)	NIL	NIL	NIL	NIL		NIL				
11	(C	Ighest educational qualificathelor of Technology, from the details of highest sertificate/ diploma/degreen thich the course was come	m Le	eeds Univ ol/Univer urse, nam	sity educat	ion men	tioning	the full for	m of the			

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- a) There is no case of conviction or pending case against me other than those mentioned in items 5 and 6 part.
 A and 8 above.
- b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in item 7 and 8 of part A and items 8, 9 and 10 and Part B above.

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Verified at	this	tne	day of	,

DEPONENT

NOTE:- 1. Affidavit should be filed latest by 3.00 PM on the last day of filing Nominations

NOTE: 2. Affidavit should be sworn before an Oath Commissioner of Magistrate of the First Class or before a Notary Public.

NOTE: 3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable" as the case may be, should be mentioned.

NOTE: 4. The Affidavit should be either typed or written legibly and neatly."